

ITEM NO.1501

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 4310/2026

MULLA AFROZ

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[HEARD BY : HON'BLE DIPANKAR DATTA AND HON'BLE SHEEL NAGU, JJ.]
IA No. 197669/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 197665/2026 - EXEMPTION FROM FILING O.T.

Date : 29-09-2026 This matter was called on for pronouncement of
Judgement today.

For Appellant(s) : Mr. Divyesh Pratap Singh, Adv.
Mr. Deepak Singh- 3788, AOR
Mr. Shubham Jaiswal, Adv.
Mr. Vikrant Singh, Adv.
Mr. Vikas Srivastava, Adv.
Ms. Sonal Kushwaha, Adv.
Mr. Amit Sangwan, Adv.
Mr. Abhinav Sharma, Adv.
Mr. Satyavrat Awasthi, Adv.
Ms. Tanvi Saran, Adv.

For Respondent(s) : Mr. K.M.nataraj, A.S.G.
Ms. Nachiketa Joshi, Adv.
Ms. Medha Pushkarna, Adv.
Ms. Mrigna Shekhar, Adv.
Mr. Anuj Udupa, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.

Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel- 2477, AOR
Ms. Indira Bhakar, Adv.
Ms. Krithi Ballal, Adv.
Mr. Sharanya, Adv.
Ms. Rishika Rishabh, Adv.
Ms. Isha Sharna, Adv.

Signature Not Verified
Digitally signed by
JATINDER K. AUR
Date: 2026.09.29
17:32:54 IST
Reason: 

1. Hon'ble Mr. Justice Dipankar Datta pronounced the reportable judgment of

the Bench comprising His Lordship and Hon'ble Mr. Justice Sheel Nagu.

2. The appeal is allowed in terms of the signed reportable judgment placed on the file.

3. Pending applications, if any, shall also stand disposed of.

(JATINDER KAUR)
SHARMA)
P.S. to REGISTRAR

(SUDHIR KUMAR
COURT MASTER (NSH)